

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 353/89 1990
~~XXDXDXDX~~

DATE OF DECISION 3rd Aug. 1990.

A.X. Raju Applicant (s)

Shri T.Ravikumar Advocate for the Applicant (s)

Versus

UOI rep. by Secretary, Respondent (s)
Ministry of Communications&others

Mr.K.A.Cherian, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

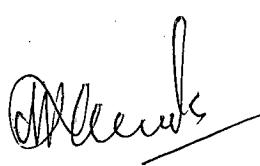
The Hon'ble Mr. A.V.Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

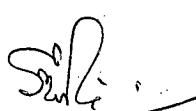
JUDGEMENT
(Hon'ble Shri S.P.Mukerji, Vice Chairman)

In this application dated 14.6.89 filed under Section 19 of the Administrative Tribunals Act, the applicant who has been working as Extra Departmental Branch Post Master, Chellanam initially as a substitute but later from 24.11.88 on a provisional basis has prayed that he should be considered and selected for that post on a regular basis. He was not called for selection along with other candidates as he was not sponsored by the Employment Exchange. In accordance with our direction, he was also interviewed as he was already working on a provisional basis.

2. The learned counsel for the respondents was good enough to produce before us in a sealed cover the result of the selection. On opening the sealed cover we found that a copy of the result of selection for the post, which is not signed or attested by anyone, shows that the applicant Shri A.X. Raju who has been stated to have independent income ^{and} is a local resident has been [^] _^ selected for the post. As the result of the selection has been produced by the learned counsel for the respondents in the sealed cover, which was opened by us, we presume that this is an authentic copy of the original. In view of the selection made, we close this application with the direction that the applicant be appointed on a regular basis on the basis of the aforesaid selection as ^{in accordance with law.} E.D.B.P.M. South Chellanam. There will be no order as to costs.


(A.V. Haridasan)

Judicial Member


(S.P. Mukerji)

Vice Chairman

3.8.90

Ksn.